

## ASSAM ACT XXXVIII OF 1954

THE ASSAM OPIUM AMENDMENT (AUTONOMOUS DISTRICTS)  
ACT, 1954

(Passed by the Assembly)

**(Received the assent of the Governor of Assam on the 10th  
December 1954)**[Published in the *Assam Gazette*, dated the 15th December 1954]*An**Act**to extend the provisions of the Assam Opium (Amendment) Act, 1933] to  
Autonomous Districts.***Preamble.**—Whereas the Assam Opium (Amendment) Act, 1933  
(Assam Act I of 1933) is not in force in the Autonomous Districts where the  
Opium Act, 1878 (Act I of 1878) is in force ;And whereas it is expedient to bring the provisions of the said Act into  
force in the said Districts.It is hereby enacted in the Fifth Year of the Republic of India as  
follows :—**1. Short title, extent and commencement.**—(1) This Act may be  
called the Assam Opium Amendment (Autonomous Districts) Act, 1954.(2) It extends to the Autonomous Districts in the State of Assam where  
the Opium Act, 1878 (Act I of 1878) is in force.

(3) It shall come into force at once.

**2. Application of the Assam Act I of 1933 to Autonomous Dis-  
tricts.**—All the provisions of the Assam Opium (Amendment) Act, 1933  
(Assam Act I of 1933) shall apply to the Autonomous Districts in the State  
of Assam to which this Act extends.

## ASSAM ACT XXXIX OF 1954

THE ASSAM EXCISE AMENDMENT (EXTENSION TO GARO  
HILLS, MIKIR HILLS AND NORTH CACHAR HILLS  
DISTRICTS) ACT, 1954

(Passed by the Assembly)

**(Received the assent of the Governor of Assam on the 10th  
December 1954)**[Published in the *Assam Gazette*, dated the 15th December 1954]*An**Act**to extend the Assam Excise (Amendment) Act, 1939 to Autonomous Districts of  
Garo Hills, Mikir Hills and North Cachar Hills.***Preamble.**—WHEREAS it is expedient to extend the Assam Excise  
(Amendment) Act, 1939 (Assam Act VIII of 1939) to the Autonomous Dis-  
tricts of Garo Hills, Mikir Hills and North Cachar Hills hereinafter called  
the said Districts ;

It is hereby enacted in the Fifth Year of the Republic of India as follows:—

**1. Short title, extent and commencement.**—(1) This Act may be called the Assam Excise Amendment (Extension to Garo Hills, Mikir Hills and North Cachar Hills Districts) Act, 1954.

(2) It shall extend to the said Districts subject to notification under clause (a) of sub-paragraph (1) of paragraph 12 of the Sixth Schedule to the Constitution by the respective District Councils of the said Districts.

(3) It shall come into force at once.

**2. Extension of Assam Act VIII of 1939.**—All the provisions of the Assam Excise (Amendment) Act, 1939 (Assam Act VIII of 1939) shall apply to the said Districts.